

REPORT OF THE OVERSIGHT COMMITTEE, NGT, U.P, LUCKNOW

IN THE MATTER OF:-

ORIGINAL APPLICATION NO. 985-986/2019

**IN RE : WATER POLLUTION BY TANNERIES AT JAJMAU,
KANPUR, UTTAR PRADESH**

WITH

**IN RE : WATER POLLUTION AT RANIA, KANPUR DEHAT &
RAKHI MANDI, KANPUR NAGAR, UTTAR PRADESH**

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SUPPLEMENTARY REPORT OF THE OVERSIGHT COMMITTEE IN COMPLIANCE OF THE ORDER OF HON'BLE THE NATIONAL GREEN TRIBUNAL PASSED IN THE O.A. No. 985/2019 IN RE: WATER POLLUTION BY TANNERIES AT JAJMAU, KANPUR, UTTAR PRADESH WITH THE O.A. No. 986/2019 IN RE: WATER POLLUTION AT RANIA, KANPUR DEHAT & RAKHI MANDI, KANPUR NAGAR, UTTAR PRADESH

The Oversight Committee had reviewed the progress in this case and submitted its report to the Hon'ble NGT from time to time, the last being on 22.04.2022. As the same could not be taken up, the supplementary report reflecting the progress made during this period is being submitted.

S. No.	Directions issued by Hon'ble NGT	Concerned Department	Compliance status
1.	Holding of meeting within 15 days and preparation of roadmap for remedial action by the five-member expert committee as constituted by Hon'ble NGT vide order dated 23.11.2021.	The Chief Secretary, UP (Nodal Agency UPPCB & CPCB)	The meeting of the Expert Committee constituted by the Hon'ble NGT under the chairmanship of the Chief Secretary was held on 13.05.2022. The Chief Secretary, in this meeting, has directed to constitute a Committee to fix the reasonable rates for lifting and safe disposal of dumped chromium waste through existing TSDFs in Kanpur Dehat. It was also directed to constitute a sub-committee to monitor the progress of work on the site during the execution of the project through existing TSDFs in Kanpur Dehat and submit its physical and financial report to the Committee from time to time. Both the Committee and the Sub-Committee have been constituted by the Department of

			<p>Environment, Forest and Climate Change, UP vide order dated 26.05.2022. The Chief Secretary has also directed the Industrial Development Department to take steps to release the budget which will be utilized through the dedicated ESCROW account operated by DM, Kanpur Dehat for this purpose. However, no timelines for completing these actions have been fixed. An action plan without timeline can hardly be called an action plan.</p>
2.	Status on 20 MLD CETP in Jajmau	NMCG	<p>The extended date for the completion of this project was June 2022, but the progress so far is only 54% which is less than 11% in last 3 months. Considering the slow progress in previous 9 months prior to submission of report in April 2022, an apprehension was raised by the Committee about the completion of the project by June 2022. The apprehension has come true. Neither the reasons for not being able to complete the project in the extended timeline have been given nor a road map for completing the project by removing the existing bottlenecks has been submitted by the NMCG.</p>

RECOMMENDATIONS

In view of the above, the recommendations made by the Oversight Committee in its earlier report dated 22.04.2022 is reiterated with the addition that the Expert Committee headed by the Chief Secretary may be directed to fix a timeframe for various activities leading to the final and safe disposal of the chromium waste and preventing its discharge into the river Ganga in any way.

The Member Secretary, UPPCB is directed to send this report to the Registrar General, National Green Tribunal, Principal Bench, New Delhi for placing the same before the Hon'ble Tribunal with a copy to the Chief Secretary, Government of Uttar Pradesh for necessary action. The report also be uploaded on the website of the Committee.

26-Jul-22

X Anant Kumar Singh

Anant Kumar Singh
Member, Oversight Committee
Signed by: ANANT KUMAR SINGH



Justice SVS Rathore
Chairman, Oversight Committee

July 26, 2022

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